

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1520 of 2019**

**IN THE MATTER OF:**

**Simran Kaur**

**...Appellant**

**Versus**

**Haiko Logistics India Pvt. Ltd. & Anr.**

**...Respondents**

**For Appellant:**

**Ms. Bhawana Sharma, Shri Abhirup Dasgupta,  
Shri Ishaan Duggal and Ms. Vriti Gujral,  
Advocates**

**For Respondents:**

**Shri Udit Mishra and Shri Pulkit Deora, Advocates  
(R-1)  
Shri Nitin Kant Setia, Advocate (for RP – R2)**

**O R D E R**  
**(Virtual Mode)**

**23.02.2021** It appears that there was a Suit filed between the parties which was later on withdrawn. The Operational Creditor – Respondent No.1 who had filed the Suit, to file true copy of Complaint with supporting Affidavit within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 31<sup>st</sup> March, 2021.

Interim Orders to continue.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*